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**B.S. Sahoo -Vrs- UOI**

Admission No.04

O.A. No.764/13

Order dated 21<sup>st</sup> November, 2013.

CORAM  
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Sri B. Rout, Learned Counsel for the applicant and Sri T. Rath, Learned Standing Counsel appearing for the Railways. Sri Rath at the outset vehemently opposed the maintainability of this O.A. on the ground of limitation. I also find that the applicant had made a representation to Respondent No.1 & 3 on 04.07.2013 followed by another representation to Respondent No.2 & 4 on 10.10.2013 wherein no order has been passed and hence no impugned order has been challenged in this O.A. Accordingly, on the prayer of Sri Rout, Learned Counsel for the applicant, this O.A. is allowed to be withdrawn with liberty to approach this Tribunal as and when cause of action arises.

*Aler*  
MEMBER(Judl.)